PROFORMA
(see Rule 3-A)

Form Sr. No. _____ (For office use)

Application for registration on the Roll of Advocates [Part-A] practicing in the High Court of Punjab and Haryana-20____.

Affix the self-attested colour photograph with band

1. Full Name of the Advocate :
   (In capital letters)
2. Father's/Husband's Name :
3. Year of passing L.L.B :
   (Please attach attested copy of L.L.B Final year result/Degree)
4. Enrollment number :

   Year : State :

   (Please attach attested copy of registration certificate)
5. Date of Enrollment :
6. Complete postal address of Chandigarh/Mohali/Panchkula: (Please attach proof)
   (a) Residence :
   (b) Office :
   (c) Chamber in the High Court :
7. Telephone Numbers
   (a) Office :
   (b) Residence :
   (c) Mobile :
8. E-mail ID :

Undertaking:

I declare that I am practicing in this Hon'ble High Court and that I have not made any application anywhere else for listing my name on the Rolls of Advocates except in this High Court. I further declare that all the information mentioned above is correct to my personal knowledge and that changes, if any, occurring therein, in the future, will be intimated, without delay, to the Registrar General.

Date: Signature of the Applicant

Note:

1. A certificate from the Bar Association/Advocate's Association, Punjab and Haryana High Court, Chandigarh, to the effect that the applicant is ordinarily practicing in the High Court of Punjab and Haryana, Chandigarh shall be attached with the application form. In case the applicant is not a member of any of these associations, a certificate of the Registrar General, High court of Punjab and Haryana to the effect that the applicant is ordinarily practicing before High Court of Punjab and Haryana, be attached with the application form.
2. Please attach your two recent passport size coloured photos with band. One self-attested photograph is to be pasted on the application itself while the second photo to be unattested.
3. The advocates who had passed their qualifying (L.L.B.) Examination in the year 2009-10 and thereafter, will be provisionally enrolled unless they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of Punjab and Haryana, Chandigarh and submit the **Certificate of Practice** (COP), issued by Bar Council of India and in default of submitting the same, their names will be automatically struck off from the Roll of Advocates. **(As per clarification issued by Bar Council of India, New Delhi, the Advocates whose L.L.B results have been declared on or after 01.07.2010, are mandatorily required to pass All India Bar Exam.**
4. The advocates who had graduated in the academic year 2009-10 (L.L.B.) results declared on or after 01.07.2010 and onwards, having completed two years of enrollment with Bar Council of Punjab and Haryana, Chandigarh will be enrolled on Roll of Advocates only after they furnish the **Certificate of Practice (COP)**, issued by Bar Council of India.